

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
12-07-2024 AT 10:30 AM**

CP(IB) No. 05/95/HDB/2022

AND

**IA (IBC) 1460/2024 & Un numbered IA IBC) /2024
E filing No: 2062/2024 in CP(IB) No. 05/95/HDB/2022
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

Central Bank of India

...Petitioner

AND

Mr. Tikkavarapu Vinayak Ravi Reddy &
Deccan Chronicle Holdings Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 1460/2024

Learned Counsel Mr.Ch.Srinivasulu for the Applicant/Resolution Professional and Learned Resolution Professional Mr.S.Kangayan present through Video Conference.

This is an application filed by the Resolution Professional seeking condonation of delay of 15 days in filing the Resolution Professional report.

On examination of the record, it is found that as per the directions of this Tribunal dated 14.06.2024, the report of the Resolution Professional was e-filed on 24.06.2024.

Therefore, there is no delay. As such condonation does not arise. Hence, application dismissed.

Un numbered IA IBC) /2024 E filing No: 2062/2024

For hearing call on 07.08.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)